

ACT NO. X OF 1908.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 11th
September, 1908.)

An Act to make special provision for the pay-
ment of duty on salt in certain cases.

WHEREAS it is expedient to make special pro-
vision for the payment of duty on salt in certain
cases; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Salt-
duties Act, 1908; and

Short title
and extent.

(2) It extends to the whole of British India.

2. Where by any enactment any duty is imposed
on any salt manufactured in or imported into or
transported within British India, the Governor
General in Council or the Local Government may,
by notification in the official Gazette, make rules
providing for the payment of such duty within a
period not exceeding six months from the date on
which payment is due, and for the furnishing of
security for such payment; and salt may be manu-
factured, imported or transported in accordance with
rules so made as if the duty payable thereon had
been paid.

Payment of
duty in
certain cases.